



**HARYANA STATE POLLUTION CONTROL BOARD**  
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No. HSPCB/SR/2023/1670

Dated: 06.11.2023

To

The Registrar,  
National Green Tribunal,  
New Delhi

**Sub. Report in the matter of O.A. No. 463 of 2023 titled as Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent in compliance of Hon'ble National Green Tribunal Order dated 02.08.2023.**

Ref. Hon'ble NGT order dated 02.08.2023.

In this connection, please find enclosed herewith the Report in the matter of O.A. No. 463 of 2023 titled as Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent in compliance of Hon'ble National Green Tribunal Order dated 02.08.2023 for kind consideration of the Hon'ble Tribunal.

DA/ Copy of Report with all Annexures.

Regional Officer,  
Sonipat Region.

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

OA No. 463 of 2023

IN THE MATTER OF:

Dr. Lokesh Kumar

...Petitioner

Vs

State of Haryana

...Respondents

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Dated: 06.11.2023

Place: Sonipat

Regional Officer,  
HSPCB, Sonipat

**Report in the matter of Original Application No. 463 of 2023: Dr. Lokesh Kumar Versus State of Haryana, in compliance with the Hon'ble National Green Tribunal Order dated 02/08/2023.**

**1. Back ground and Directions in the Order:**

The matter in OA No. 463 of 2023: Dr. Lokesh Kumar vs State of Haryana is related to drain No. 6 and 8 flow parallel in Sonipat – Kundli region of Haryaa. It is alleged that Drain No. 6, which is maintained by the Irrigation and Flood Control Department of Haryana is filled with trash, garbage, silt, litter and sludge. It is further alleged that drain No. 6 is not cleaned and dredged regularly. Being poorly maintained drain No. 6 is in a very critical degradation condition. Water flowing in drain No. 8 is comparatively clean which merges into Yamuna River. Drain No. 6 overflows and leaches to drain No. 8 and pollutes the same. It is further alleged that due to intrusion of highly polluted waste water from drain No. 6 water treatment plants in Delhi have to be closed. The applicant has prayed for issuance of directions for dredging and cleaning of drain No.6.

In the above said matter, Hon'ble NGT in its order dated 02/08/2023 (**Annexure 1**) directed as under:

*“5. Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action on urgent basis. Accordingly, we constitute a Joint Committee comprising of Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB) and Delhi Jal Board (DJB) and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.*

*6. Factual and Action taken Report may be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

*7. List for further consideration on 08.11.2023.*

*8. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the MoEF&CC, CPCB, HSPCB and DJB by e-mail for requisite compliance.”*

**2. Compliance of the Order:**

In compliance with the above said order of Hon'ble NGT, a Joint Committee of the following members was constituted:

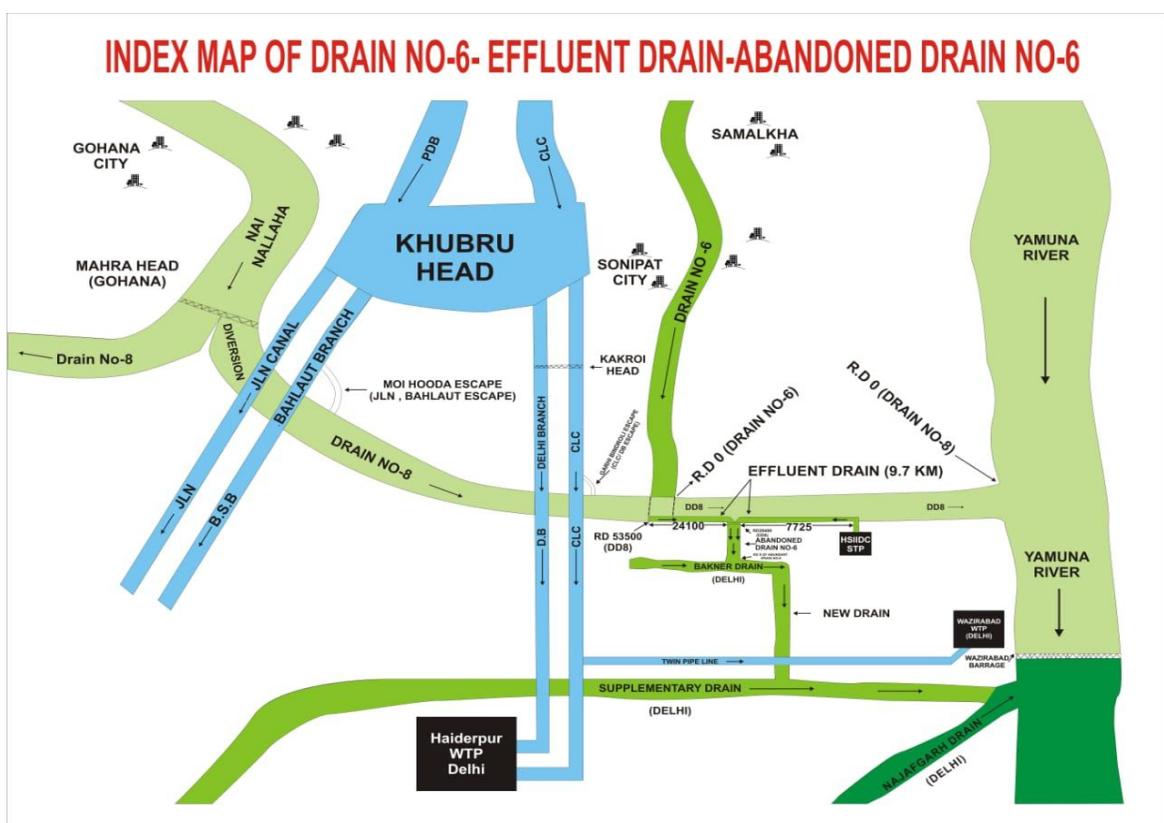
- i) Sh. Suneel Dave, Director, Central Pollution Control Board, Regional Directorate, Chandigarh
- ii) Sh. Vimal K. Hatwal, Additional Director, MoEF & CC, Regional Officer, Chandigarh.

- iii) Sh. Ravinder Kumar, SE(WW)-I, Delhi Jal Board, New Delhi
- iv) Sh. Pardeep Singh, Regional Officer, Haryana State Pollution Control Board, Sonipat.

## 2.1 Factual Position of the site:

The Joint Committee has undertaken a visit on 25.09.2023 of the site and travelled along the various stretches of the drains and recorded the following observations.

- I. The drain no. 6 originates from Town Samalkha, Distt. Panipat, near Chulkana railway-crossing and then enters into the jurisdiction of Sonipat at village Garhi Jhjjara.
- II. The drain is mainly carrying the treated and untreated effluents from various sources of district of Sonipat. It is pertinent to mention here that the whole stretch (approximately 7 km) of drain no. 6 along the drain no. 8 was not lined.
- III. Created is an inverted siphon for drain no. 6 near village Akbarpur Barota to have cross drainage network over drain no. 8. Thereafter, drain no 6 flows parallel to drain no. 8 and traveling a distance about 7 km to meet abandoned drain no. 6. Further, abandoned drain No. 6 enters into the territory of Delhi at Narela Town while leaves Sonipat.
- IV. The drain no. 8 originates from Gohana at Mahara Head Works and terminates into River Yamuna at Village Dahesra, Sonipat. The drain is reported to have a length about 68 km. This drain no. 8 is carrying fresh water due to escape to River Yamuna crossing through Sonipat. The information provided to the committee suggests that there is no discharge of any polluted water within the district Sonipat. The index map of the drain no. 6 and drain no. 8 is appended below:



- V. The Committee was further informed that the dredging of the drain no 6 is periodically done by the Municipal Corporation, Sonipat in the municipal limits and by Irrigation & Water Resource Department outside the municipal limits. The last dredging was done in the month of June, 2023.
- VI. The Committee however, noticed the deposition of silt in the flow path and on the bed of drain and thereby carrying capacity is estimated to have greatly reduced. It was also observed a very less flow of water in the drain no. 8 which is expected to have caused due to leakages from the sluice gates provided at the drain head.
- VII. The effluent from Drain no 6 is mixed in to the Diversion Drain no. 8 due to following reasons:-

- 1) ***It was observed that discharge from drain number 6 not being completely carried through inverted siphon and at the inlet of siphon the discharge found overflowing and mixing with the water in the drain no. 8, possibly due to partial clogging of the inlet of inverted siphon or under designed system.***

***This needs immediate attention of the authority concerned responsible for maintaining the drainage system and canal as well. In fact, this has defeated the very purpose of having provided cross drainage network associated with the objective of preventing the canal water from being mixed with waste water of the drain.***

- 2) ***The common wall / bund, provided to maintain separates flow between water carrying by the canal (drain no. 8) and that of with waste water carrying by the drain no 6 was not only found of insufficient height but damaged at many points / stretches and resulted in mixing of waste water with canal water. The insufficient height and inadequate strength of bund wall needed to have been seen seriously by the authority in order to keep the canal water prevented from being contaminated. The failure of the concerned authority in maintaining the required strength and height of bund / wall has caused a huge environmental damage in terms of quality deterioration of both surface and ground water and therefore liable for an environmental compensation.***

The photographs of the sites exhibiting damage of the common wall / bund of drains and mixing of the effluent are attached **Annexure 2**.

- VIII. The water quality monitoring was undertaken for various parameters in order to have an assessment of water quality of canal (***drain no. 8***) and the impact that could have caused on its quality due to intermittently mixing of waste water from different stretches during the course of travelling the drain no. 6. The analytical results of the same are tabulated below:

**Table:1**

Sr no.	Parameters	Units	Location of Sample collection			
			Drain no. 6 at vill. Akbarpur Barota, Sonipat.	Drain no. 8, near vill. Akbarpur Barota before mixing Drain No.6, Sonipat.	Drain no. 8, at Nathupur, Village Crossing Sonipat after mixing of effluent from	Drain no. 8 at G.T. Road, Pio-Maniyari, Sonipat after mixing of effluent from

					drain no.6 .	drain no.6 .
1	pH		7.7	7.58	7.92	7.86
2	Dissolved Oxygen	mg/l	BDL(DL=01)	3.4	4.2	6.5
3	BOD	mg/l	72	9.2	12	3.8
4	COD	mg/l	256	68	76	24
5	Suspended Solid (SS)	mg/l	152	38	56	154
6	Oil & Grease	mg/l	5	BDL (DL=2)	BDL (DL=2)	BDL (DL=2)
7	TDS	mg/l	798	2048	1252	952
8	Ammonical Nitrogen (as N)	mg/l	16.24	BDL(DL=0.05)	3.78	2.224
9	Ammonia (as NH3-N)	mg/l	Not detected	Not detected	Not detected	Not detected
10	Nitrate-N	mg/l	0.58	BDL(DL=0.5)	0.82	BDL(DL=0.5)
11	Nitrite	mg/l	BDL(DL=0.5)	BDL(DL=0.5)	BDL(DL=0.05)	BDL(DL=0.5)
12	Sulphide (as S)	mg/l	Not detected	Not detected	Not detected	Not detected
13	Sulphates	mg/l	Not detected	Not detected	Not detected	Not detected
14	Chlorides (as Cl)	mg/l	299.9	539.83	599.81	549.82
15	Phosphate	mg/l	4.62	Not detected	Not detected	3.81
16	SAR		3.46	1.36	3.84	3.92
17	Total Chromium	mg/l	Not detected	Not detected	Not detected	Not detected
18	Iron	mg/l	Not detected	Not detected	Not detected	Not detected
19	Zinc	mg/l	Not detected	Not detected	Not detected	Not detected
20	Nickel	mg/l	Not detected	Not detected	Not detected	Not detected
21	Boron	mg/l	BDL(DL=0.5)	BDL(DL=0.5)	BDL(DL=0.5)	BDL(DL=0.5)
22	Total Coliform MPN	MPN/100ml	27300	7900	7900	900
23	Fecal Coliform	MPN/100ml	4900	4100	4100	400
24	Fecal Streptococci	MPN/100ml	1700	1500	1700	Absent
25	Conductivity	uS/cm	1270	3468	1898	1550
26	Turbidity	NTU	7.28	2.44	5.78	1.87

The table reveals the following:

- a) Ammonical Nitrogen (as N) concentration from (2.24 to 16.24 mg/l) has been detected from all the samples collected during the visit, except the sample drain no.

8, near vill. Akbarpur Barota before mixing drain No.6, Sonipat.

- b) A large number of fecal coliform bacteria (over 400 MPN/100 milliliters (ml) of water sample) are found in all the samples collected during the visit, indicating various possible non-point sewage contaminations in the drain.
- c) It was observed during the visit that the drain 6 was carrying highly colored wastewater, an indicator of severe water pollution, which even persists at the confluence point of effluent from drain no.6 to drain no. 8 at G.T. Road, Pio-Maniyari, Sonipat. The entire area along the drain was permeated with a foul smell.
- d) The above table is also suggesting that a detailed toxicology study required to be undertaken by an institute of repute to understand the impact that has caused on ecological systems of canal carrying river water deemed to be used for drinking purpose at downstream.

## 2.2 Point Sources discharging into the drain:

The major point sources of discharge into the drains are:

1. Discharge of 7 MLD STP Ganaur, Sonipat.
2. Discharge of 16 MLD CETP Industrial Area, Barhi, Sonipat.
3. Discharge of 25 MLD STP Kakroi Road, Sonipat.
4. Discharge of 30 MLD STP Rathdhana Road, Sonipat.
5. Discharge of 10 MLD CETP Industrial Area, Rai, Sonipat.
6. Discharge of 10 MLD CETP Industrial Area, Kundli, Sonipat.

The compliance status of the above STPs/CETPs is tabulated below.

**Table:2**

Sr. No.	Name of STP/CETP	Date of monitoring	BOD	COD	TSS	pH	O&G	Compliance status
			Permissible limits ( mg/l except pH)					
			30	250	100	5.5-9.0	10	
			Results ( mg/l except pH)					
1	7 MLD STP Ganaur, Sonipat	28.08.2023	45	192	56	7.6	3.4	Non complying
2	16 MLD CETP Industrial Area, Barhi, Sonipat	29.09.2023	52	320	188	7.4	28.4	Non complying
3	25 MLD STP Kakroi Road, Sonipat	28.08.2023	7	44	15	8.4	BDL	Complying
4	30 MLD STP Rathdhana Road, Sonipat	28.08.2023	5	36	13	8.3	BDL	Complying
5	10 MLD CETP Industrial Area, Rai, Sonipat	30.09.2023	25	116	48	7.1	8.5	Complying
6	10 MLD CETP Industrial Area, Kundli, Sonipat	23.09.2023	26	144	43	7.3	3.5	Complying

In addition to the above sources of pollution into the drain, untreated discharge from the MC, Sonipat also takes place. It is estimated that about 31.48 MLD of untreated sewage is discharged from 27 no of untapped point where BOD was found ranging from 58 mg/l to 260 mg/l.

### 2.3 Action Taken against the non complying STPs and CETPs:

Sr. No.	Name of STP/CETP	Compliance status	Action taken
1	7 MLD STP Ganaur, Sonipat	Non complying	<ul style="list-style-type: none"> <li>• Prosecution action has been initiated against the responsible officers of PHED under Water Act 1974.</li> <li>• Environmental compensation of Rs. 1500000/- (Fifteen Lakhs) imposed on PHED.</li> </ul>
2	16 MLD CETP Industrial Area, Barhi, Sonipat	Non complying	<ul style="list-style-type: none"> <li>• Prosecution action has been initiated against the responsible officers of HSIIDC under Water Act 1974.</li> <li>• Environmental compensation of Rs. 1500000/- (Fifteen Lakhs) imposed on HSIIDC.</li> </ul>

### 2.4 Action plan for the tapping of the untreated sources of discharge:

The Action plan for the tapping of all the points of untreated discharge has already been prepared by MC, Sonipat and the updated status reports are submitted in OA No.6/2012 titled as Manoj Mishra v/s UOI & Ors. The copy of action plan as received by the Committee is attached as **Annexure-3**.

All the members of the joint committee are agreed with the report and submitted their approval through Email attached as **Annexure- 4**. The report is submitted on the behalf of Joint Committee for kind consideration of the Hon'ble Tribunal.

Regional Officer,  
HSPCB, Sonipat

Item No. 09

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 463/2023

Dr. Lokesh Kumar

Applicant

Versus

State of Haryana

Respondent

Date of hearing: 02.08.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**Application is registered based on a letter petition received by Post**

**ORDER**

1. The applicant has made a request by sending the present letter petition for water security by dredging drain No. 6 passing from Sonipat via Barota to Piau Maniyari/Kundli (Haryana State) to Delhi.

2. The applicant has submitted that drain No. 6 and 8 flow parallel in Sonipat/Kundli. Drain No. 6, which is maintained by the Irrigation and Flood Control Department of Haryana is filled with trash, garbage, silt, litter and sludge. Drain No. 6 is not cleaned and dredged regularly. Being poorly maintained drain No. 6 is in a very critical degradation condition. Water flowing in drain No. 8 is comparatively clean which merges into Yamuna river. Drain No. 6 overflows and leaches to drain No. 8 and pollutes the same. Due to intrusion of highly polluted waste water from drain No. 6 water treatment plants in Delhi have to be closed. The applicant has prayed for issuance of directions for dredging and cleaning of drain No. 6.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

4. In view of the above, we consider it appropriate to seek response from (1) State of Haryana through Chief Secretary, Govt. of Haryana, (2) Engineer in Chief, Irrigation and Flood Control Department, Haryana (3) Haryana State PCB, (4) District Magistrate, Sonapat and (5) Delhi Jal Board through Chief Executive Officer who are impleaded as Respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties with the paper book accordingly. Notices be issued to Respondents No. 1 to 5 requiring them to file their response to the averments made in the application by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action on urgent basis. Accordingly, we constitute a Joint Committee comprising of Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), Haryana State Pollution Control Board (HSPCB) and Delhi Jal Board (DJB) and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, verify the factual position and take appropriate remedial action. The State PCB will be the nodal agency for coordination and compliance.

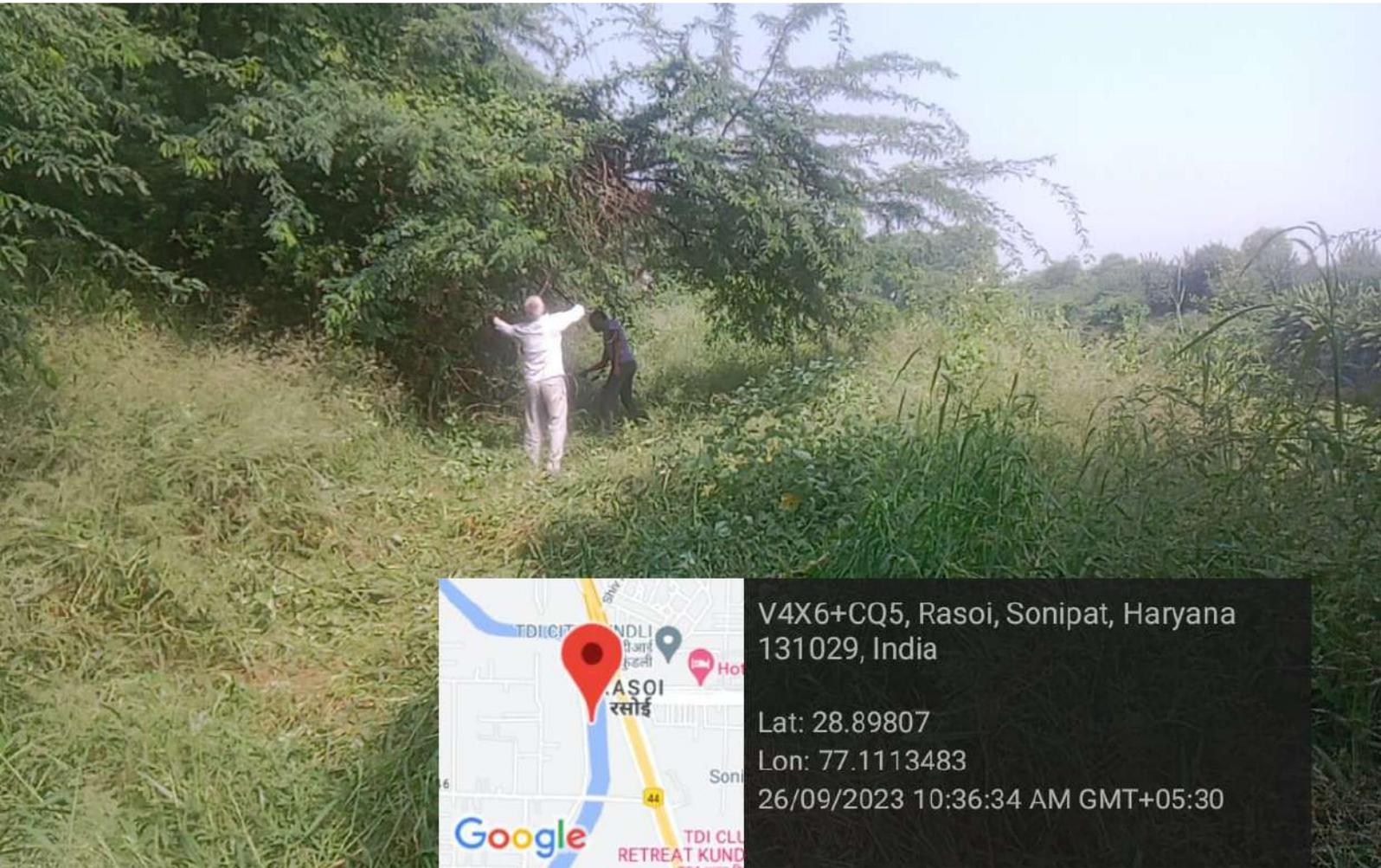
6. Factual and Action taken Report may be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

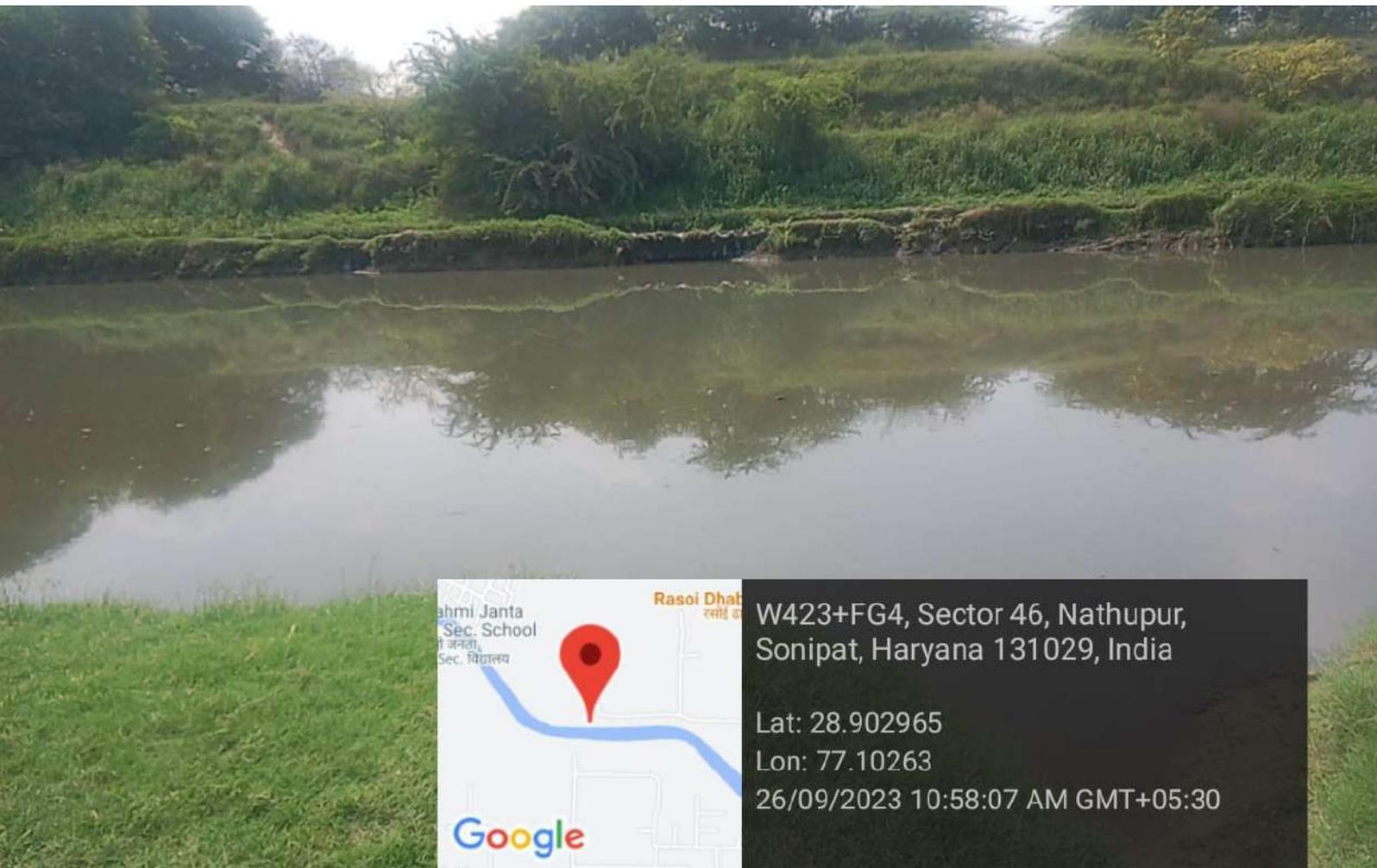
7. List for further consideration on 08.11.2023.
8. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the MoEF&CC, CPCB, HSPCB and DJB by e-mail for requisite compliance.

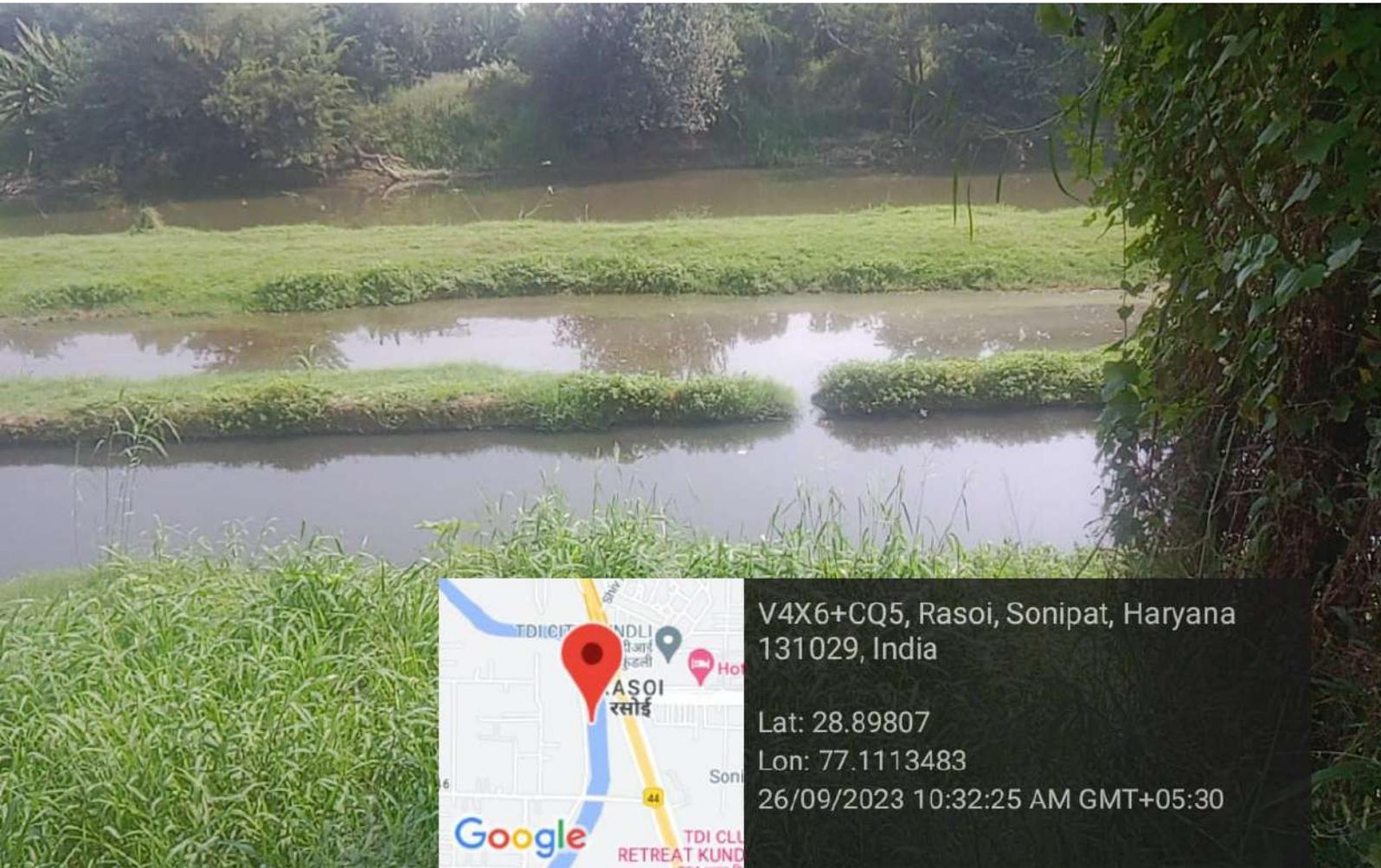
Arun Kumar Tyagi, JM

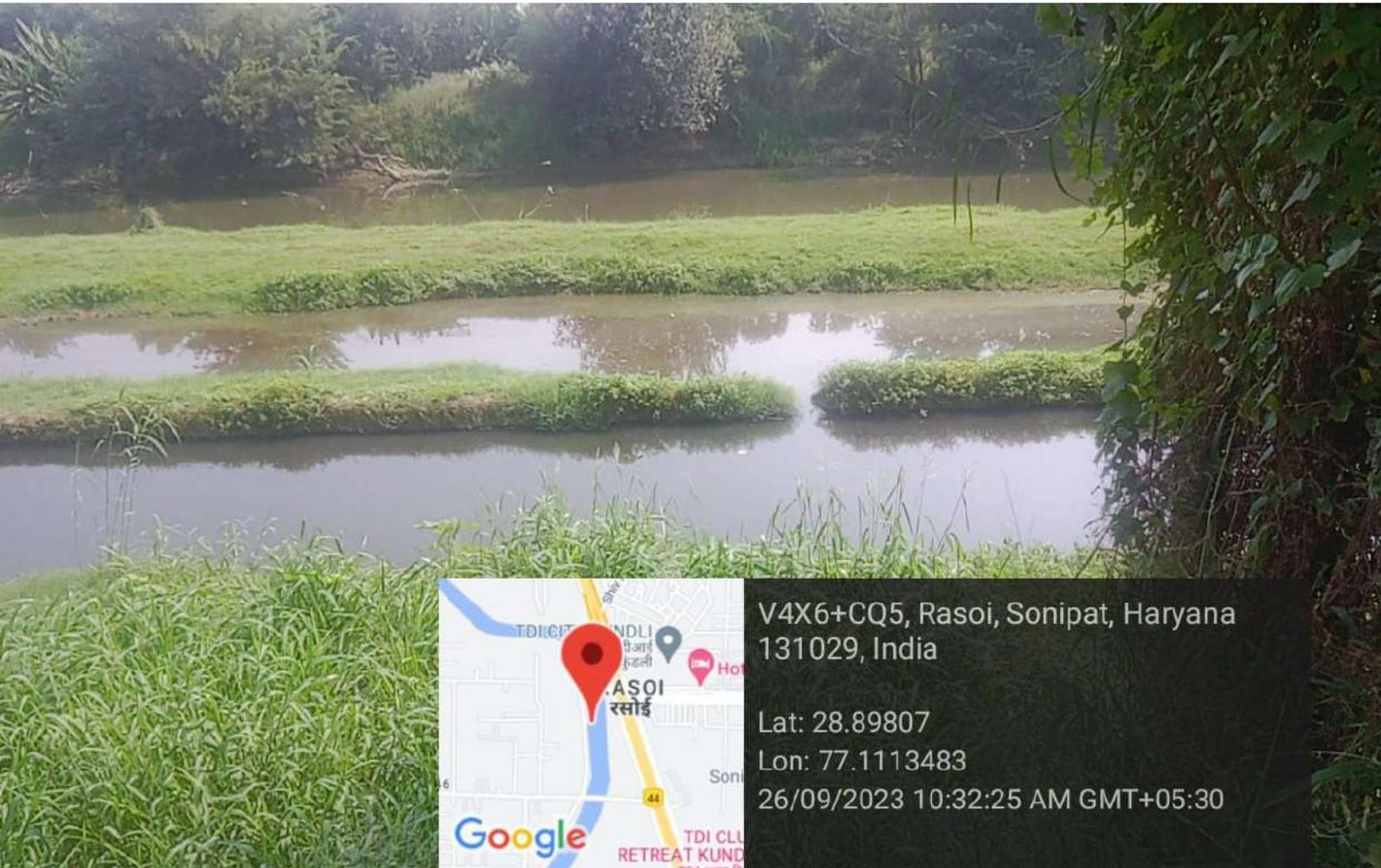
Dr. A. Senthil Vel, EM

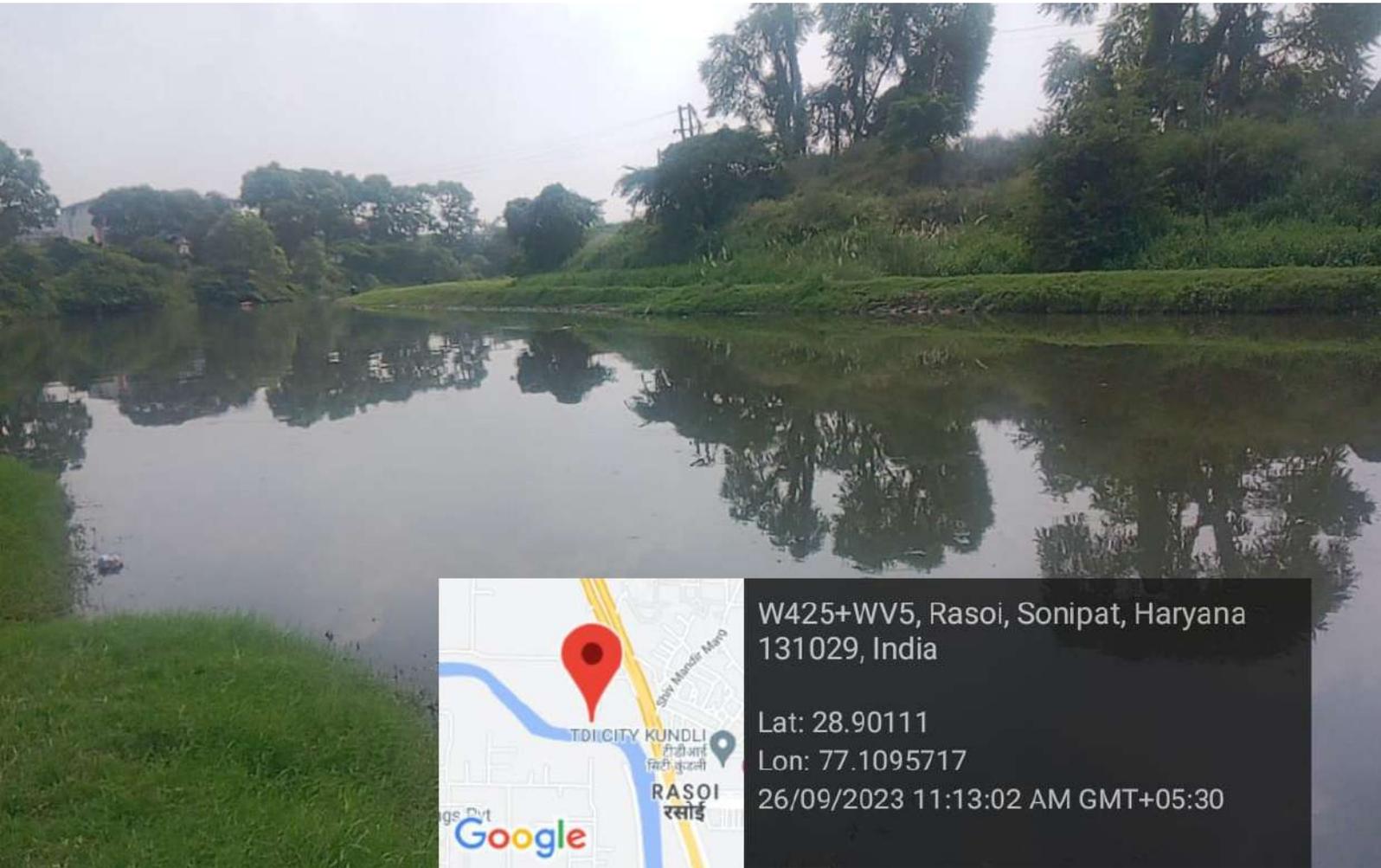
August 02, 2023  
Original Application No. 463/2023  
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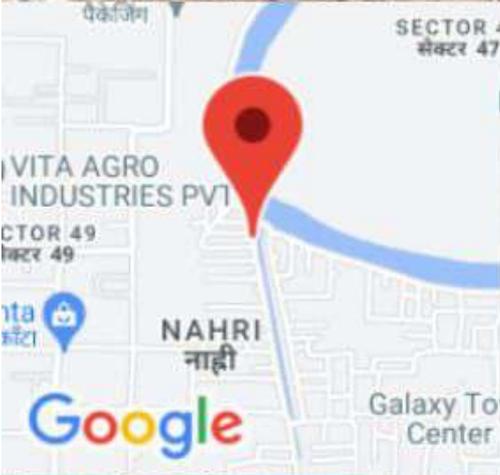












Unnamed Road, Nathupur, Sonipat,  
Haryana 131028, India

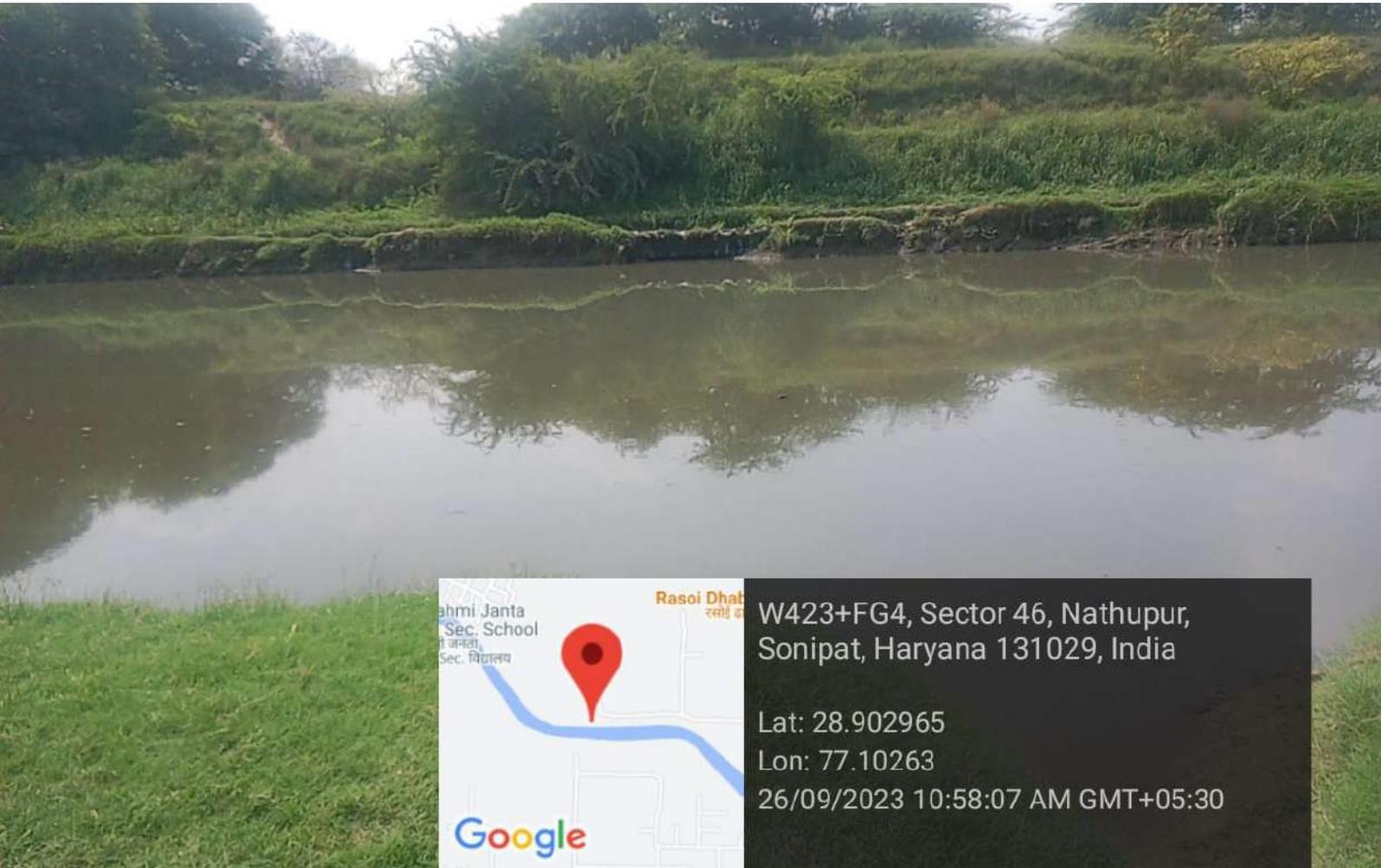
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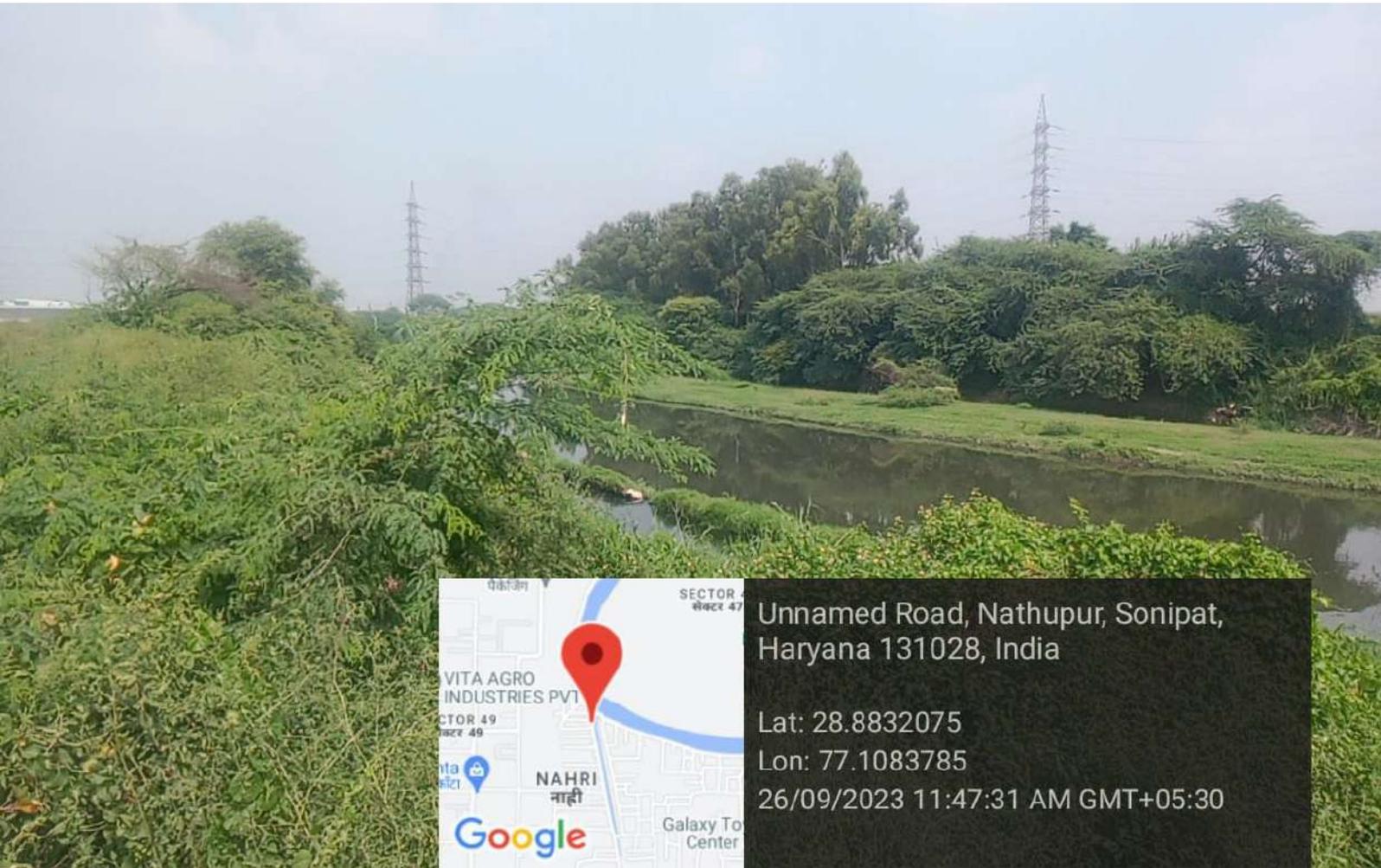
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131029, India  
Lat: 28.90111  
Lon: 77.1095717  
26/09/2023 11:12:11 AM GMT+05:30





Unnamed Road, Nathupur, Sonipat,  
Haryana 131028, India

Lat: 28.8832075  
Lon: 77.1083785  
26/09/2023 11:47:31 AM GMT+05:30









## 30 Annexure-3

Sr. No.	Name of Drain	Region	Quantum of treated effluent (MLD)	Quantum of untreated effluent (MLD)	Quantum of untreated effluent from different sources (MLD)	Action plan	Timelines	
1	Drain no. 6	Sonipat	63.85	31.48 (12.592 cusecs)	<p style="text-align: center;">MC, Sonipat</p> <ul style="list-style-type: none"> <li>• PHE Tube well at RD 38500-L Housing Board Colony (1.5925)</li> <li>• PHE Deptt. at RD 38400-R Housing Board Colony (0.98 MLD)</li> <li>• PHE Deptt. at RD 38000-R Housing Board Colony (1.225 MLD)</li> <li>• PHE Deptt. at RD 37530-R Adarsh Nagar (1.96 MLD)</li> <li>• PHE Deptt. at RD 37500-R Adarsh Nagar (1.5925 MLD)</li> <li>• PHE Tube well at RD 37100-R Adarsh Nagar (1.225 MLD)</li> <li>• PHE Nala at RD 37000-R Adarsh Nagar (1.225 MLD)</li> <li>• PHE Deptt. at RD 37020-L GVM College (0.98 MLD)</li> <li>• PHE Deptt. at RD 36600-R Dhanak Basti (1.5925 MLD)</li> <li>• PHE Deptt. at RD 35690-R Khana Colony (1.225 MLD)</li> <li>• PHE Deptt. at RD 35690-L Khana Colony (1.225 MLD)</li> <li>• PHE Deptt. at RD 35015-R Sikha Colony (1.225 MLD)</li> <li>• Sewer at RD 33750-R (MC) (0.98 MLD)</li> <li>• PHE Deptt. at RD 29000-R Kabirpur (1.225 MLD)</li> <li>• PHE Deptt. at RD 27500-R Kabirpur (1.225 MLD)</li> <li>• PHE Deptt. at RD 27500-L Kabirpur (1.225 MLD)</li> <li>• PHE Nala at RD 17800-R Rathdhana Mod (0.98)</li> <li>• PHE Nala at RD 16510-R Bandepur (0.8575 MLD)</li> <li>• PHE Nala at RD 16500-R Bandepur (0.98 MLD)</li> <li>• RD 16300-R near Yogi Trading Co. (0.6125 MLD)</li> </ul>	<b>24.1325</b>	<ul style="list-style-type: none"> <li>• MC, Sonipat is in the process of tapping the untreated discharging point to connect with the 25 MLD STP install at Kakroi Road, which at present receiving only 5- 6 MLD effluents.</li> </ul>	<b>31.03.2024</b>  <b>31.03.2024</b>
					<p style="text-align: center;">Haryana Roadways</p> <ul style="list-style-type: none"> <li>• Haryana Roadways Deptt. at RD 36380-R (0.6125 MLD)</li> <li>• Haryana Roadways Deptt. at RD 35880-R (0.735)</li> <li>• Haryana Roadways at RD 35750-R ( 0.49 MLD)</li> </ul>	<b>1.8375</b>	As per letter dt. 05.12.2022 in process of 80 KLD ETP plant Haryana roadways office has received the budget approval for installation from Head Office, Haryana Roadways. Therefore, soon the tender will be issued for setting up the step plant.	<b>31.03.202</b>
					<p style="text-align: center;">Panchyati Raj Department</p> <ul style="list-style-type: none"> <li>• Ganaur at RD 94200 Gumar Village (1.8375 MLD)</li> <li>• Kheri Gujjar at RD 115500 Village (1.225 MLD)</li> <li>• Domestic discharge of village of Bhogipor Sonipat point No.1 (1.225 MLD)</li> <li>• Domestic discharge of village of Bhogipor Sonipat point No.2 (1.225 MLD)</li> </ul>	<b>5.51</b>	As per letter dt. 05.12.2022 of Panchyati Raj department is completed work will be done within 02 years for discharging of untreated effluent in drain No. 6.	<b>31.03.2024</b>
						<b>X+Y+Z=</b> <b>31.48 MLD</b> <b>(12.592 cusecs)</b>		



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**Report in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/09/2022.**

2 messages

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**Regional Officer, HSPCB Sonapat** <hspcbrosr@gmail.com>  
To: Suneel Dave <sdave.cpcb@gmail.com>

Mon, Nov 6, 2023 at 4:14 PM

--

Please find enclosed herewith final Report in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/09/2022 for approval please



पर्यावरण के प्रति अपनी जिम्मेवारी समझते हुए आवश्यक होने पर ही प्रिंट लें।

*Thanks & Regards*  
*Regional Officer*  
*Sonipat Region*



**New Final Report OA no 463.docx**  
157K

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**Suneel Dave** <sdave.cpcb@gmail.com>  
To: "Regional Officer, HSPCB Sonapat" <hspcbrosr@gmail.com>

Mon, Nov 6, 2023 at 4:21 PM

Agreed.  
Thanks.  
[Quoted text hidden]  
Suneel Dave  
Director  
Central Pollution Control Board  
Chandigarh  
Cell:- +919868036039



**Report in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/09/2022.**

3 messages

**Regional Officer, HSPCB Sonepat** <hspcbrosr@gmail.com>  
To: "Dr. Vimal Kumar" <vimalk.hatwal@gmail.com>

Mon, Nov 6, 2023 at 3:55 PM

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Please find enclosed herewith final Report in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/09/2022.

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पर्यावरण के प्रति अपनी जिम्मेवारी समझते हुए आवश्यक होने पर ही प्रिंट लें।

**Thanks & Regards**  
**Regional Officer**  
**Sonipat Region**



**New Final Report OA no 463.docx**  
159K

**Regional Officer, HSPCB Sonepat** <hspcbrosr@gmail.com>  
To: "Dr. Vimal Kumar" <vimalk.hatwal@gmail.com>

Mon, Nov 6, 2023 at 4:05 PM

report edited as suggested by you for approval please .

[Quoted text hidden]

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Please find enclosed herewith.

[Quoted text hidden]



**New Final Report OA no 463.docx**  
159K

**Dr. Vimal Kumar** <vimalk.hatwal@gmail.com>

To: "Regional Officer, HSPCB Sonapat" <hspcbrosr@gmail.com>

Mon, Nov 6, 2023 at 4:27 PM

Please go ahead. I agree with the report.

[Quoted text hidden]

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Vimal Kumar Hatwal, Ph.D.

Ministry of Environment, Forest and Climate Change [Government of India]

Regional Office (Northern Zone),

Bays No. 24-25, Sector 31 A, Dakshin Marg,

Chandigarh – 160030

<http://nromoef.gov.in/>

Email: [vimalk.hatwal@gmail.com](mailto:vimalk.hatwal@gmail.com)



Sonepat Region HSPCB &lt;hspcbrosr@gmail.com&gt;

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**Report in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/09/2022.**

2 messages

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**Regional Officer, HSPCB Sonepat** <hspcbrosr@gmail.com>  
To: djbseww@gmail.com

Mon, Nov 6, 2023 at 1:34 PM

Please find enclosed herewith the final report after incorporating the suggestions given by you, in the matter of Original Application No. 463/2023: Dr. Lokesh Kumar Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/09/2022. It is requested to please go through the report and submit your agreement to file it before the Honble, NGT please

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Please find enclosed herewith.



पर्यावरण के प्रति अपनी जिम्मेवारी समझते हुए आवश्यक होने पर ही प्रिंट लें।

**Thanks & Regards**  
**Regional Officer**  
**Sonipat Region**

**Final Report OA no 463.docx**

159K

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**SE Chandrawal** <djbseww@gmail.com>  
To: "Regional Officer, HSPCB Sonepat" <hspcbrosr@gmail.com>

Mon, Nov 6, 2023 at 3:28 PM

I agree with the Report and the same may be filed before the Hon'ble NGT.

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